

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 89744 OF 2013

[Arising out of Order-in-Appeal No: NGP/EXCUS/000/APPL/830/13-14 dated 13th September 2013 passed by the Commissioner of Customs & Central Excise (Appeals), Nagpur.]

Candico (I) Ltd

M-32/36 MIDC Industrial Area, Hingna Road
Nagpur – 440 016

... Appellant

versus

Commissioner of Central Excise & Customs

Telankhedi Road, Civil Lines, Nagpur – 440 001

...Respondent

APPEARANCE:

None for the appellant

Shri P K Acharya, Superintendent (AR) for the respondent

CORAM:

**HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)**

FINAL ORDER NO: A / 86196/2023

DATE OF HEARING:	18/08/2023
DATE OF DECISION:	18/08/2023

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*